## West Bengal Act XII of 1955

## THE WEST BENGAL **PREMISES** RENT CONTROL (TEMPORARY PROVISIONS) (BARRACKPORE AND TOLLYCUNCE) (VALIDATION) ACT, 1955.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 19th April, 1955.]

An Act to validate certain matters relating to the application of the West Bengal Premises Rent Control (Temporary Provisions) Act, 1950, in Barrackpore and Tollygunge.

It is hereby enacted in the Sixth Year of the Republic of India, by the Legislature of West Bengal, as follows: -

- This Act may be called the West Bengal Premises Short title. Rent Control (Temporary Provisions) (Barrackpore and Tollygunge) (Validation) Act, 1955.
  - In this Act, unless the context otherwise requires,— Definitions.

Valldation.

West Ben. Act XVII of 1950.

- (a) "the Act" means the West Bengal Premises Rent Control (Temporary Provisions) Act, 1950 as in force for the time being and includes the rules made thereunder;
- (b) "Tollygunge" means the area formerly comprised within the Municipality of Tollygunge which has been included within Calcutta as from the 1st day of April, 1953 by notification under section 594 of the Calcutta Municipal Act, 1951;
- (c) expressions used in this Act and not otherwise defined have the same meaning as in the Act.

West Ben. Act XXXIII of 1951.

- (1) Notwithstanding any defect in law, Shri B. K. Shome, Sub-Deputy Magistrate and Sub-Deputy Collector, shall be deemed to be and to have always been the Controller for the Barrackpore sub-division of the 24-Parganas district for the period between the 8th day of January, 1951 and the 8th day of April, 1953, both days inclusive.

(2) Notwithstanding the inclusion of Tollygunge within Calcutta, as from the 1st day of April, 1953, by notification under section 594 of the Calcutta Municipal Act, 1951, the Controller for the Sadar sub-division of the 24-Parganas district shall be deemed to be and to have always been as competent to deal with cases filed and deposits of rent made with him under the Act before the expiry of the 31st day of March, 1954 in respect of premises in Tollygunge, as if Tollygunge had never been included in Calcutta.

Price-Indian, anna 1; English, 2d.